

1143

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkpcb@gmail.com
membersecretaryjkpcb@gmail.com
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPC/NGT/OA 95/2351-52.

Date:- 01-04-2025

Sub:- Hon'ble National Green Tribunal, order dated 19-02-2025 passed in O.A No. 955 of 2024 titled President, Municipal Committee, Thathri, Versus Union Territory of Jammu and Kashmir and Ors".

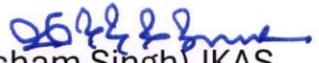
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, order dated 19-02-2025 passed in O.A No. 955 of 2024 titled President, Municipal Committee, Thathri, Versus Union Territory of Jammu and Kashmir and Ors, the response of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the response may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Ghansham Singh) JKAS
Member Secretary 1.4.25
J&K PCC

Copy to the:-

- 1) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

1144
**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. 955 of 2024

IN THE MATTER OF

**“President, Municipal Committee,
Thathri V/s UT of Jammu & Kashmir and
Ors.”**

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 19-02-2025 passed in O.A No. 955 of 2024 titled President, Municipal Committee, Thathri, Versus Union Territory of Jammu and Kashmir and Ors.

Background:

That the Hon'ble National Green Tribunal vide order **dated 19-02-2025 in O.A No. 955 of 2024.**

“Respondent Nos. 4 to 7 are directed to file additional responses mentioning in detail remedial measures taken for remedying the environmental damage, if any, caused within one month. Advance copies thereof may be supplied to J&KPCC which may verify compliance status and on the basis thereof file its compliance status verification report at least two days before the next date of hearing fixed.”

Status Report:-

The Concerned Stakeholder, departments/agencies viz., **Managing Director, M/s Rattle Hydro Power Project Drabshall, Kishtwar, Chairman, National Hydro Power Corporation (NHPC), Sector 33, Faridabad-121003, Haryana & Managing Director, State Power Development Corporation, J&K**

25/02/25

Jammu were asked to share the updated status report in respect of remedial measures taken, if any, for further verification by the J&KPCC in terms of afore said the Hon'ble NGT, **(copies of the communications enclosed)**. The details of the correspondence with number and dates indicated against each as under:-

Stakeholder Departments/Agencies	Number & Date	Annexures
Managing Director, M/s Rattle Hydro Power Project Drabshall, Kishtwar	i) JKPCC/Sc/OA-955/2024/2278-80 dated 22-03-2025 ii) JKPCC/Sc/OA-955/2024/2325-27 dated 26-03-2025	1
Chairman, National Hydro Power Corporation (NHPC)	i) JKPCC/Sc/OA-955/2024/2281 dated 22-03-2025 ii) JKPCC/Sc/OA-955/2024/2334-35 dated 27-03-2025	2
Managing Director, State Power Development Corporation	i) JKPCC/Sc/OA-955/2024/2282 dated 22-03-2025 ii) JKPCC/Sc/OA-955/2024/2332-33 dated 27-03-2025	3

However, the Chief Executive Officer, Rattle Hydroelectric Power Corporation Limited has submitted his reply along with some photographs vide No. RATLE/CEO/2025/L-129 dated 28-03-2025 **(Copy enclosed as Annexure-4)** on the following points, **which is subject to verification by the J&K PCC:**

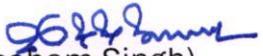
- 1. Retrieval and relocation of muck from right bank (Muck Disposal Site-1)**
- 2. That the alternative sites provided to the EPC contractor are situated at a considerably safe distance from the river (approx. 6-8 kms)**
- 3. Providing of crate protection walls/retaining wall on right bank.**
- 4. Cessation of muck dumping on the right bank.**
- 5. Regular Site Inspections.**
- 6. Rehabilitation of Muck Disposal Sites.**

1146

Since, the action taken report by the Ratle Hydroelectric project has been received on 28-03-2025. The J&K PCC is in the process of conducting site verification in respect of remedial measures claimed to have been taken. After completion of verification, compliance status verification report will be submitted to the Hon'ble NGT.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


(Ghansham Singh)
Member Secretary 1-4-25
J&K PCC

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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Annexure - 1
1147
ITUWTS
NEW DELHI 2024

Parivesh Bhavan, Forest
Complex
Transport Nagar, Jammu,
180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Managing Director,
M/s Rattle Hydro Power Project Drabshall,
Kishtwar.**

No.: JKPCC/Sc./OA-955/2024/2278-80

Date: 22-03-2025

**Sub: O.A. No. 955/2024 titled President, Municipal Committee, Thathri
V/s Union Territory of Jammu & Kashmir.**

Ref: Hon'ble NGT order dated 19.02.2025.

Sir,

Please refer to the subject & reference referred above. In this connection, I am to convey that Hon'ble NGT in its order dated 19.02.2025 in the matter of O.A. No. 955/2024 titled "President, Municipal Committee, Thathri V/s Union Territory of Jammu & Kashmir" has issued following directions:

"Respondent Nos. 4 to 7 are directed to file additional responses mentioning in detail remedial measures taken for remedying the environmental damage, if any, caused within one month. Advance copies thereof may be supplied to J&KPCC which may verify compliance status and on the basis thereof file its compliance status verification report at least two days before the next date of hearing fixed."

In the light of above, you are requested to share with J&KPCC, in detail the remedial measures taken for remedying the environmental damage, if any caused for further verification at this end.

Yours faithfully,

Ghansham Singh JKAS
**Ghansham Singh JKAS
Member Secretary**

Copy to

1. Regional Director, J&K PCC Jammu for information & necessary action.
2. M/s Megga Engineering and Infrastructures Ltd. Jammu for necessary action.

marked



**Managing Director,
M/s Rattle Hydro Power Project Drabshall,
Kishtwar.**

No.: JKPCC/Sc./OA-955/2024/2325-27

Date: 26-03-2025

**Sub: O.A. No. 955/2024 titled President, Municipal Committee, Thathri
V/s Union Territory of Jammu & Kashmir.**

Ref: JKPCC/Sc./OA-955/2024/2278-80; dated 22.03.2025.

Sir,

With reference to this office No. JKPCC/Sc./OA-955/2024/2278-80; dated 22.03.2025 on the subject captioned above, you are again requested to share in detail the remedial measures taken for remedying the environmental damage, if any caused for further verification at this end by or before **28.03.2025** as the case is listed for hearing on 03.04.2025

Yours faithfully,


**Ghansham Singh JKAS
Member Secretary**

Copy to

1. Regional Director, J&K PCC Jammu for information & necessary action.
2. M/s Megga Engineering and Infrastructures Ltd. Jammu for necessary action.

 26-3-25

**Jammu and Kashmir
Pollution Control Committee**

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Rajbagh, Srinagar, 190 008

**Chairman,
National Hydro Power Corporation (NHPC),
Sector 33, Faridabad-121003, Haryana.**

No.: JKPC/Sc./OA-955/2024/2281

Date: 22-03-2025

Sub: O.A. No. 955/2024 titled President, Municipal Committee, Thathri
V/s Union Territory of Jammu & Kashmir.

Ref: Hon'ble NGT order dated 19.02.2025.

Sir,

Please refer to the subject & reference referred above. In this connection, I am to convey that Hon'ble NGT in its order dated 19.02.2025 in the matter of O.A. No. 955/2024 titled "President, Municipal Committee, Thathri V/s Union Territory of Jammu & Kashmir" has issued following directions:

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Yours faithfully,

Ghansham Singh
**Ghansham Singh JKAS
Member Secretary**

monieds

22/3/25

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



1150



NEW DELHI 2024

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Complex
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180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Chairman,
National Hydro Power Corporation (NHPC),
Sector 33, Faridabad-121003, Haryana.**

No.: JKPC/Sc./OA-955/2024/ 2334-35

Date: 27 03-2025

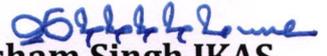
Sub: O.A. No. 955/2024 titled President, Municipal Committee, Thathri
V/s Union Territory of Jammu & Kashmir.

Ref: JKPC/Sc./OA-955/2024/2281; dated 22.03.2025.

Sir,

With reference to this office No. JKPC/Sc./OA-955/2024/2281; dated 22.03.2025 on the subject captioned above, you are again requested to share a detail of remedial measures taken for remediating the environmental damage, if any caused, for further verification at this end by or before **28.03.2025**, as the case is listed for hearing on 03.04.2025.

Yours faithfully,


Ghansham Singh JKAS
Member Secretary 27.3.25

Copy to

1. Deputy Commissioner Kishtwar for information.

**Jammu and Kashmir
Pollution Control Committee**
chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 - 2472881, 2476925



1151

**ITUW TSA**
NEW DELHI 2024

Parivesh Bhavan, Forest
Complex
Transport Nagar, Jammu,
180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Managing Director,
State Power Development Corporation,
Jammu.**

No.: JKPC/Sc./OA-955/2024/2282

Date: 22-03-2025

**Sub: O.A. No. 955/2024 titled President, Municipal Committee, Thathri
V/s Union Territory of Jammu & Kashmir.**

Ref: Hon'ble NGT order dated 19.02.2025.

Sir,

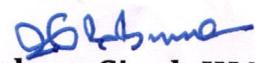
Please refer to the subject & reference referred above. In this connection, I am to convey that Hon'ble NGT in its order dated 19.02.2025 in the matter of O.A. No. 955/2024 titled "President, Municipal Committee, Thathri V/s Union Territory of Jammu & Kashmir" has issued following directions:

"Respondent Nos. 4 to 7 are directed to file additional responses mentioning in detail remedial measures taken for remedying the environmental damage, if any, caused within one month. Advance copies thereof may be supplied to J&KPCC which may verify compliance status and on the basis thereof file its compliance status verification report at least two days before the next date of hearing fixed."

In the light of above, you are requested to share with J&KPCC, in detail the remedial measures taken for remedying the environmental damage, if any caused for further verification at this end.

Yours faithfully,

marked


Ghansham Singh JKAS
Member Secretary

22/3/25

1152

**Jammu and Kashmir
Pollution Control Committee**

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**Managing Director,
State Power Development Corporation,
Jammu.**

No.: JKPC/Sc./OA-955/2024/ 2332-33

Date: 27-03-2025

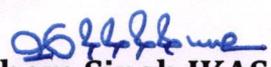
Sub: O.A. No. 955/2024 titled President, Municipal Committee, Thathri
V/s Union Territory of Jammu & Kashmir.

Ref: JKPC/Sc./OA-955/2024/2282; dated 22.03.2025.

Sir,

With reference to this office No. JKPC/Sc./OA-955/2024/2282; dated 22.03.2025 on the subject captioned above, you are again requested to share a detail of remedial measures taken for remediating the environmental damage, if any caused, for further verification at this end by or before **28.03.2025**, as the case is listed for hearing on 03.04.2025.

Yours faithfully,


Ghansham Singh JKAS
Member Secretary

27.3.25

Copy to

1. Deputy Commissioner Kishtwar for information.

1153

	 ITUW TSA NEW DELHI 2024	<p>रतले हाइड्रोइलेक्ट्रिक पावर कॉर्पोरेशन लिमिटेड (एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम) RATLE HYDROELECTRIC POWER CORPORATION LIMITED (A Joint Venture of NHPC Limited and JKSPDC Limited)</p>
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Ref.: RATLE/CEO/2025/L-129

Date: 28-03-2025

The Member Secretary
Jammu and Kashmir Pollution Control Committee
Transport Nagar
Jammu

Subject: OA No. 955/2024 titled "President, Municipal Committee, Thathri" Vs " Union Territory of Jammu and Kashmir"

Ref.:- JKPC letter No. JKPC/Sc./OA-955/2024/2334-35 dated 27-03-2025

Sir,

In reference to the subject cited matter, it is mention that 850MW Ratle HE Project, Drabshalla, Kishtwar is being executed in EPC -Turnkey Mode and the EPC Contract has been awarded to M/s Megha Engineering and Infrastructures Limited (M/s MEIL). The details of the remedial measures taken for remedying any adverse environmental impact w.r.t. disposal of muck by the EPC Contractor- M/s MEIL are as follows:-

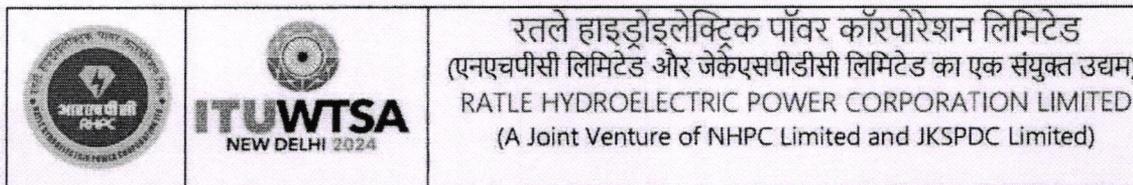
- 1. Retrieval and relocation of muck from right bank (Muck Disposal site-1):**
The portion of muck inadvertently spilled on the right bank of river (Muck Disposal Zone-1) has been completely retrieved and relocated to the alternative sites (falling within the Project acquired land) provided by the Project to the EPC Contractor at Joshana village etc., for temporary storage/ stacking of muck, in full compliance with environmental regulations and in coordination with the relevant Authorities. It has been submitted by M/s MEIL (Megha Engineering and Infrastructures Limited) that the retrieved muck shall be utilized for further construction activities associated with the Project, thereby adhering to principles of sustainable waste management and minimizing environmental impact.
- 2. The alternative sites provided to the EPC Contractor are situated at a considerably safe distance from the river (approx. 6-8 kms), ensuring compliance with environmental safeguards. The muck is now being temporarily stored far from the river and all construction activities are being undertaken in compliance with environmental regulations.**
- 3. Providing of crate protection walls/ retaining walls on right bank :** As submitted by the EPC Contractor (M/s MEIL), for providing the adequate protection, avoiding any spillage of muck and to mitigate any adverse environmental impact, a 6-meter-high retaining wall of approx. 400 m length, well above the recorded HFL, has been constructed by using the wire crates in layers including 1 mtr high concrete base, along the entire utilized muck disposal area

कार्यालय: कमरा नंबर 08, ब्लॉक नंबर 02, एनएचपीसी क्षेत्रीय कार्यालय, जेडीए बाणोज्यिक परिसर नंबर 01, नरवाल, जम्मू, (जम्मू और कश्मीर) - 180006

Office : Room No. 08, Block No. 02, NHPC Regional Office, JDA Commercial Complex No. 01, Narwal, Jammu, (J&K) - 180006

Camp Office : NHPC Office Complex, Sector-33, Faridabad - 121003 (Haryana)

CIN: U40105JK2021GOI012380 E-mail id: rhpcl@nhpc.nic.in



on right bank of river (**Muck Disposal Zone-1**). It is to mention here that a stretch of approx. 100 meter on the upstream of Muck Disposal site-1 on right bank (u/s of Crate walls), has been kept as it is, same being the construction site for four nos. Tail Race Tunnel outlets of the Project, where construction activities are scheduled to commence shortly.

4. **Cessation of muck dumping on the right bank:** To avoid any potential spillage of muck into the Chenab River, the dumping of muck on the right bank of the river has been completely ceased since July 2024. The District Administration, J&K Pollution Control Committee and the MoEF&CC have been duly informed regarding the cessation of dumping activities at the right bank.
5. **Regular site Inspections:** Regular site inspections are being carried out to ensure that the muck disposal sites remain free from any environmental concerns/ risk.
6. Vide letter dated 29.01.2025, the proposal has been submitted to the J&K Pollution Control Committee for grant of permission for utilization of 14.6 Ha acquired land of the Project, for temporary storage/ stacking of the muck by the EPC Contractor- M/s MEIL.
7. It has been strictly ensured that the natural flow of river course is not at all disturbed and no portion of river is encroached by any construction activities.
8. **Rehabilitation of Muck Disposal sites:** After completion of Project works, the muck disposal sites shall be suitably rehabilitated by way of plantation and other engineering & biological measures. The Muck dumping site shall be handed over to the J&K Forest Department after their restoration including plantations etc.
9. J&K Forest Department has been requested by Ratle HE Project for implementation of the activities/works related to the landscaping and restoration of the work sites including the Green belt Development and the associated engineering & biological measures at the work sites. In this regard, a Committee comprising of Divisional Forest Officers from Kishtwar, Doda and Marwah Forest Divisions along with Wildlife Warden, Chenab Division, has been constituted for finalization of the biological measures/ plantation activities including Green belt development at the construction sites of the Project. The Catchment Area Treatment (CAT) Plan and the Biodiversity Conservation & Management Plan of Ratle HE Project are already under consideration by the J&K Forest Department for their approval.
10. Approval for alternative sites for temporary storage/ stacking of muck has requested for the permission from the concerned Authorities for use of above

		<p>रतले हाइड्रोइलेक्ट्रिक पावर कॉर्पोरेशन लिमिटेड (एनएचपीसी लिमिटेड और जेकेएसपीडीसी लिमिटेड का एक संयुक्त उद्यम) RATLE HYDROELECTRIC POWER CORPORATION LIMITED (A Joint Venture of NHPC Limited and JKSPDC Limited)</p>
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mentioned 3 alternative sites within the Project acquired land for stacking/ storage of muck. MEIL has assured that the muck dumping process will be carried out in an organized and environmentally responsible manner in compliance with all necessary regulations

11. The periodic environmental compliance reports are being timely submitted to the Jammu & Kashmir Pollution Control Committee (J&K PCC) in accordance with the applicable statutory requirements and guidelines by answering respondent. These reports document the measures undertaken to ensure compliance with environmental norms, including the proper disposal of muck and other safeguards implementation.
12. M/s MEIL, is being regularly instructed by Ratle Hydro Power Corporation Limited (RHPCL), to ensure strict adherence to the applicable environmental laws and norms during the execution of the project works. Specific instructions have been issued to M/s MEIL for ensuring that muck and debris generated from the construction activities are deposited exclusively at the designated muck disposal sites that have been duly handed over for this purpose, without any spillage into the river Chenab or any other water body.
13. The Ratle Project remains committed to ensure that all construction activities are conducted in an environmentally responsible manner and the relevant statutory provisions:
14. The Project Proponent remains committed to comply with all environmental and safety norms, ensuring that the project activities do not cause any harm to the local community, properties and environment.

Thanking you,

Encls:- Relevant photographs and video showing the corrective measures / remedial measures taken

Yours faithfully,



A. K. Nauriyal
Chief Executive Officer

Copy to:-

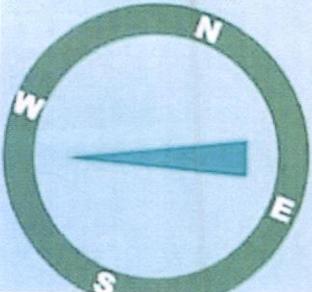
1. Deputy Commissioner, Kishtwar- for kind information.

1156



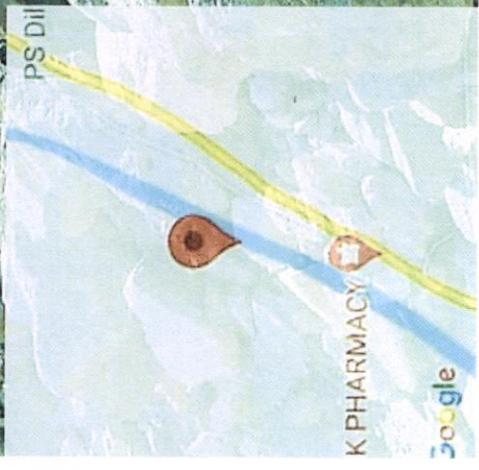
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18-Mar-2025 15:27:00
33°10'11.57017"N 75°48'18.73614"E
246° SW
National Highway 244
Lass
Altitude:891.0m
Speed:0.0km/h



1158

18-Mar-2025 15:27:12
33°10'11.57017"N 75°48'18.73614"E
219° SW

National Highway-242
Lasse

Altitude: 891.0m
Speed: 0.0km/h

